

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No:71/2020**  
**PS New Ashok Nagar**  
**25.06.2020**

**Application for releasing of jamatalashi articles moved  
by the applicant Ankit Kumar.**

**Through Video conferencing**

Present: Sh. Ramesh Bajiya, Ld. APP for the State.

Sh. Inderjit Bainsla, Ld. Counsel for the applicant  
through VC.

There is no vakalatnama of Ld. Counsel filed  
alongwith the application. The affidavit filed by ld. Counsel is not  
sufficient to be considered as vakalatnama.

However the application is for releasing of jamatalashi  
articles of applicant/accused Ankit Kumar. The reply has been  
received from the SHO. It is mentioned in the reply that the  
IO/SHO does not have any objection for releasing the jamatalashi  
articles.

As per law there is no need of any order from the court to  
release the jamatalashi articles of an accused person.

In these circumstances, the application is allowed. The  
jamatalashi articles of the accused be released to him as per seizure  
memo.

SHO is also directed not to require any order from the Court  
for releasing jamatalashi articles of any accused in any case.

Application stands disposed off.

Copy of this order be sent to SHO concerned for necessary compliance. Copy be also uploaded on the server.

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/25.06.2020.**